MADHYA PRADESH STATE JUDICIAL ACADEMY – A REPORT

In Madhya Pradesh, the Institute for imparting judicial education to the Judges of the District Judiciary was established in the year 1994. It was named "Judicial Officers' Training Institute". Later, in the year 2003, the Institute was rechristened as "Judicial Officers' Training & Research Institute" (JOTRI) which was thereafter again rechristened as Madhya Pradesh State Judicial Academy in March, 2014.

At present, the Academy is manned by Shri Pradeep Kumar Vyas, Director Incharge and Shri Kapil Mehta, OSD.

The High Court since its very inception had no institutionalized training facility for grooming newly recruited as well as promoted Judicial Officers of the State. After their selection, Judicial Officers used to be posted straight away to District Headquarters where training was imparted to them under the supervision and guidance of the District Judge by Judicial Officers posted there as per the scheme issued by the High Court for the purpose. However, the training so imparted was never considered to be satisfactory and there was a crying need for an institutionalized set up to train and fashion Judicial Officers in such a manner as to equip them with requisite knowledge and skills. It was felt that such a conditioning would optimise the talent of a Judicial Officer so that he may be in a position to play his distinct role effectively and efficiently in the justice delivery system.

The Training Institute for Judicial Officers of this State started on 17.4.1994 in the precincts of the High Court of M.P., Jabalpur under its direct control and supervision, completing 21 years. The Academy aims at equipping the Judicial Officers with upto date knowledge of laws as well as to inculcate and develop in them the qualities of a judicial officer and to make them efficient to face the challenges of day-to-day judicial work.

Idea to have Training Institute for the Judicial Officers was conceived as early as in 1974. A sub-committee of two Hon’ble Judges of this High Court in its report suggested the desirability of such an Institute. The idea was taken little further when in April 1989 High Court in its meeting passed a
resolution for establishing Training Institute at Jabalpur under the direct control of the High Court. The State Government no doubt accepted this noble proposal but the idea could not take a concrete shape due to financial constraints and nothing could come out in material shape till 1993. In 1994 due to the relentless efforts of Hon'ble Shri Justice U.L. Bhatt the then Chief Justice, idea to have a training institute for the Judicial Officers of the State was ultimately realised. The State Government vide its Order No. F.17(E)2/88/21-B(I), dated 22/23.3.1994 gave its approval for the establishment of a training institute at Jabalpur for imparting training to the newly recruited Civil Judges of the State with following posts:-

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Name of the Post</th>
<th>Pay Scale</th>
<th>Sanction-Working</th>
<th>Vacancy</th>
<th>Remarks</th>
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<tr>
<td>01.</td>
<td>Director</td>
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<tr>
<td>02.</td>
<td>Additional Director</td>
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<td>01</td>
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<td>03.</td>
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<td>01</td>
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<tr>
<td>04.</td>
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<tr>
<td>06.</td>
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<tr>
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<td>09.</td>
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<td>4440-7440+1900</td>
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**TRAINING**:

Without having its independent paraphernalia the Academy formally started on 17th April, 1994 in the precincts of the High Court in a Court Room attached with a chamber along with a steno room and a small office room. Initially training for forty newly recruited Civil Judges Class-II commenced. The idea to conduct refresher courses for in-service Judicial Officers was also conceived simultaneously and within a period of about eighteen months from its establishment, the Academy imparted training to almost 870 Judicial Officers of the rank of Civil Judge Class-II, Civil Judge Class-I and Additional District Judges. In the year 1995-96 camp programmes at district headquarters of Jabalpur, Rajnandgaon, Seoni, Ratlam and Guna were also organised by the
Academy with a view to have active participation and interaction of the Judicial Officers regarding various legal issues.

After that the Academy has tried to diversify its activities, so as to make it more meaningful and research oriented. Various training-cum-refresher courses were upgraded and apart from the procedural and substantive aspects of law, issues relating to the Court Management, Judicial Ethics, Behaviour Skills, Speedy Disposal of Cases and the Application of Information Technology in Judiciary were included in the training curriculum.

The Academy has prepared a detailed training scheme and curriculum for the Judicial Officers of various levels. The training courses with its objective are as follows:

<table>
<thead>
<tr>
<th>Course</th>
<th>Objective</th>
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<tbody>
<tr>
<td>I. Induction Course for the newly recruited Civil Judges Class II.</td>
<td>Inculcating or nurturing the values of Judicial Ethics (Qualities), Attitude and sensitization to social issues, development of judicial skills and enhancement of knowledge of procedural and substantive laws in relation to timely and qualitative adjudication.</td>
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<tr>
<td>II. Foundation Course for the directly recruited Additional District Judges.</td>
<td>To impart training on judicial and administrative aspects.</td>
</tr>
<tr>
<td>III. Refresher Course for the Civil Judges.</td>
<td>To refresh and update the legal and scientific knowledge.</td>
</tr>
<tr>
<td>IV. Refresher Course for the Additional District Judges.</td>
<td>To refresh and update the legal and scientific knowledge.</td>
</tr>
<tr>
<td>V. Advance Courses for the just promoted Additional District Judges.</td>
<td>To provide comprehensive knowledge on legal and administrative matters.</td>
</tr>
<tr>
<td>VI. Workshop on Judicial Administration and Court Management of District &amp; Sessions Judges.</td>
<td>To update and refresh the knowledge on legal, administrative and managerial aspects.</td>
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The detailed schemes for the newly recruited Civil Judges Class-II and directly recruited Additional District Judges are also prepared for extensive and in-depth training at District Court level. In-depth Institutional Training
Programme for the Judges has been chalked out by the Academy in which general development of personality of the Judges has also been taken care of. For this purpose following activities have been included in the scheme of Institutional Training :-

I. RECREATION ACTIVITIES :-
   (a) Indoor-Outdoor Games :- It is always felt that recreational activities should also go simultaneously with the training programme. The Academy has provided indoor-outdoor games facilities to the trainee judges during their training programme.
   (b) Swimming Facility :- Swimming is a good exercise and it also relaxes the person. Therefore, the Academy also intends to provide swimming facilities to the trainee judges.
   (c) Horse Riding :- The scheme for Institutional Training provides horse riding facility to the trainee judges.

II. YOGA CLASSES :
    The Judicial Officers should also learn how tension can be released and how to get rid of fatigue. It is necessary for a judge to work with a fresh mood. For this purpose one must know the yoga and the Academy started yoga classes for the judges during training.

III. EXCURSION TOURS :
    The excursion tours to other states are very useful for all round development of Judicial Officers. It is felt that the Judicial Officers of our State should know the functioning of Courts of other states. There should be deliberations between the judges of our state and the judges of other states. It would certainly help in developing the all round personality of the Judicial Officers.

IV. TRAINING PROGRAMME AT DISTRICT LEVEL :-
    The idea of training programme at District Level on bi-monthly basis has found its realization. The Academy requested the District Judges to hold first such training meeting in August 2003 for which questionnaire was sent well in advance. The Academy received the articles prepared by Judicial Officers of
various districts and out of these, five articles, which were found most useful, were published in the December issue of JOTI Journal. This method of distant training is being pursued vigorously by the Academy to create more awareness among the Judicial Officers regarding legal issues of contemporary importance.

Since 1994, the Academy is providing training to the newly appointed Civil Judges Class II and directly appointed Additional District Judges and also conducting regular Refresher Courses for the in-service Judges of District Judiciary.

OBJECT:

The object of imparting Judicial Education and Training, at both pre-service (induction) and in-service (continuing) level to the Members of District Judiciary is to build a strong foundation for grooming them into honest, independent, upright, erudite and diligent Judges and to inculcate in them an aptitude for applying the law to given set of facts and circumstances as a tool for delivering Social Justice and transformation, so as to attain our cherished goal of speedy and efficacious justice for all, enshrined in the Constitution of India. The methodology that is being adopted by the academy is aimed at improving the knowledge, performance and efficiency of the Judges of District Judiciary and to keep them abreast of recent developments in different fields of law. In order to accomplish aforementioned objective, the State Judicial Academy has been conducting various strengthening programmes designed on the basis of National Curriculum developed by National Judicial Academy.


I. INDUCTION COURSES:

1. Induction Course Programmes (C.J. II):

The Academy started conducting Basic Course Training programmes in two phases each of one month duration for the Civil Judges Class II of 2003 Batch in which 116 newly recruited Civil Judges Class-II. In this training session, the Academy concentrated more on practical aspects. To develop language skills of the trainees, a capsulated course in English language was also included in the
curriculum. Thereafter newly in the years 2004 and 2005, trainings were imparted to the newly appointed Civil Judges Class II of 2004 and 2005 respectively.

The High Court Training Committee has also approved new Training Scheme for Induction Training on 16th October, 2007. According to the Scheme, the object of the training is to impart knowledge regarding the laws both procedural as well as substantive; skills of Court craft, application of laws to resolve problems, judgment writing, Court Management, etc.; attitude of impartiality, sensitivity to human problems, confidence and credibility and ethics concerning integrity, conduct inside and outside the Court room, judicial discipline etc.

According to the new Scheme of Training, 137 newly appointed Civil Judges Class II were imparted induction training in two phases of 21 days each and each batch consisting of 50 Officers at J.O.T.R.I. (now MPSJA), Jabalpur. One batch was imparted second phase induction training at Training Institute, Gwalior. The induction training for these Civil Judges commenced in the month of November 2007 and was concluded in April 2008.

In 2008, as many as 232 Judicial Officers were appointed to the post of Civil Judge Class II. As per the approved Training Scheme, Induction Training for these newly recruited Civil Judges Class II was imparted by the Academy. The Academy organized this training in two phases consisting of two batches at three places namely Jabalpur, Gwalior and Bhopal. The First Phase Training in two batches was organized simultaneously at all the three places in the month of August, 2008 and concluded in October, 2008. The Second Phase Training (in two batches) of these Civil Judges in all the three places commenced in November 2008 and concluded in March, 2009. Similarly, in the year 2010, 34 Civil Judges Class II were appointed and basic Training was imparted to them in two phases.

In the year 2011, the Training Scheme for newly appointed Civil Judges Class II was again modified and the same was approved by the High Court Training Committee. The principal aim of the Induction Training for the newly appointed Civil Judges Class II is to build a strong foundation for grooming them as good Judges. The object of training is not to teach but to inculcate an attitude as to how to apply the law as an engine of Social Justice. The central point of
focus of the Induction Training, therefore, is on inculcating or nurturing the values of Judicial Ethics (Qualities), Attitude and sensitization to social issues, development of judicial skills and enhancement of knowledge of procedural and substantive laws in relation to timely and qualitative adjudication.

Accordingly, the Induction Training Programme has four necessary themes i.e. (i) Qualities (Ethics), (ii) Attitude, (iii) Skills and (iv) Knowledge.

As per the new Scheme, newly appointed Civil Judges are imparted Induction Training in three phases of four weeks duration each. The newly appointed Civil Judges Class II of 2011, 2012 and 2013 batches comprising of 48, 35 and 94 respectively, were imparted Induction Training as per this Scheme. In the year 2014, 38 Civil Judges Class II have been selected and posting orders of 33 Civil Judges have been issued and the Academy will impart first phase training to these Judges from March 2015 onwards.

2. **Foundation Training Course (for Direct A.D.Js.):**

In the year 2002, ten Additional District Judges were appointed directly from the Bar and the Academy, as per the approved Scheme, conducted Institutional training programme for them. Similarly, thereafter, 9 Additional District Judges in the year 2008, 10 Additional District Judge in the year 2009 and three Additional District Judges in the year 2011 were appointed directly from the Bar and they were imparted Foundation Course of one month duration in the years 2009, 2010 and 2012 by the Academy.

In the year 2014, only one Additional District Judge was appointed directly from the Bar and she was imparted two weeks foundation course training and she will be called again for two weeks training in the month of March, 2015. The training focused on procedural and substantive law of day to day importance in judicial working as well as topics relating to Court Management, use of Computers and Information Technology in Judiciary.

**Apart from Induction Trainings, the Academy conducts following programmes for the in-service Judicial Officers:**
II. REFRESHER COURSE TRAINING

1. Refresher Course Training (Civil Judges)

During the year 2003 Refresher (Course) Training for a duration of 10 days was conducted in the Institute itself for Civil Judges Class-II, in which 59 Judicial Officers participated. The Academy has conducted Refresher Courses for in-service Judicial Officers during the year 2004. Institute has organised refresher courses for Judicial Officers of Civil Judge Class-II and Civil Judges Class-I cadre.

Year 2005 was marked with the completion of refresher course for all the Civil Judges of Class II cadre posted in the State. The Civil Judges were called in four different batches and four refresher courses each lasting 10 days were held. The course helped the Civil Judges to imbibe the latest developments in law and also removal of difficulties they had in their day to day working.

The Academy has organized Refresher Course Training to 137 newly recruited Civil Judges Class II of 2007 batch in three batches in the years 2008-2009. The first Refresher Course Training was imparted to 232 newly recruited Civil Judges Class II of 2008 Batch in six batches in the Academic Year 2009-2010 and the second Refresher Course was held in the Academic Year 2011-2012. Thus, the Academy completed imparting First and Second Refresher Courses to the Civil Judges Class II of 2007 & 2008 Batches.

The first and the second Refresher Courses for Civil Judges Class II of 2010 Batch were held in the year 2013 and the first and second Refresher Courses for the Civil Judges Class II of 2011 Batch were held in the year 2013 & 2014. The first Refresher Course for 37 Civil Judges Class II of 2012 Batch was held in the month of July 2014 and they will be called for Second Refresher in the year 2015.

This one week training course was conducted with an objective to refresh and update their legal knowledge and to make them aware of the latest developments of law. It also aimed at removing the difficulties faced by them in their day to day Court working.
2. **Refresher Course Training (A.D.Js.)**

From 2002 to February 2003, the Academy imparted training to some 250 Judicial Officers of Additional District Judge level including 10 directly recruited Additional District Judges.

During second half of the year 2005 all the Judicial Officers of the cadre of HJS were invited to attend Refresher course training. The officers were called in four different batches and for each batch, separate advance course training was organized.

A week long Refresher Course for the directly appointed Additional District Judges of 2008 and 2009 batches were organized by the Academy in the years 2010 and 2011.

**III. ADVANCE COURSE TRAINING :**


A six days' course for Additional District Judges, Fast Track Courts was organized from 27th June to 2nd July, 2005.

A six day 'Advance Course Training' for Fast Track Judges was held from 11th to 16th September, 2006 in which fifty Fast Track Judges participated.

One week Advance Course Training Programme for 37 Additional District Judges (both promoted as well as directly recruited) was conducted from 19.10.2008 to 25.10.2008. Similarly, 57 Additional District Judges were imparted training in the year 2009 in two batches. Similar training was held in the Academy from 10.05.2010 to 15.05.2010.

Advance Course Training Programme for 25 Additional District Judges was held in the year 2012.

In the year 2014, Advance Course Training Programme for 54 Additional District Judges was held in two batches.

The training was need-based and was devised to help them in discharging their new responsibilities efficiently and confidently. The idea was not to educate them but to refresh, up-date and systematize their knowledge base. The training programme also focused on various aspects of management and
Information Technology which have the tremendous potentiality to enhance the qualitative and quantitative efficiency and output of judicial officers so that they may deliver quick and qualitative justice.

**IV. CONDENSED COURSE TRAINING:**

A condensed course for Civil Judges Class I was held in the Academy from 4th July to 19th July, 2005.

A five day condensed course was organized in the Academy for Additional District Judges from 9th to 13th January, 2007.

In the year 2012 Further Training Programme for 2 Civil Judges Class II of 2011 Batch was held for 15 days.

A day long Sensitization Programme for two Civil Judges Class I was held in the Academy on 17.08. 2013.

A month long Intensive Training was imparted to one Additional District Judge in the year 2014.

In the year 2015, Supporting Training was imparted to 45 Civil Judges Class II.

The aim behind organizing these courses is to sharpen the skill of selected Judicial Officers who need special attention.

**IV. TRAINING IN APPLICATION OF INFORMATION & COMMUNICATION TECHNOLOGY TO DISTRICT JUDICIARY:**

A six day training programme in Application of Information & Communication Technology to District Judiciary was organized in the Institute from 11th February, 2008 to 16th February 2008 in which 43 Newly Designated District Registrars participated.

Apart that, as the e-Committee has provided laptop computers to all the Judicial Officers of the State, therefore, as per direction of Hon’ble the High Court, to make them computer friendly, they were imparted Computer Training in 29 different batches in the years 2008, 2009, 2010, 2011 and 2012 in which almost all the Judicial Officers have been imparted training.
A two days awareness cum Ubuntu training programmes under the changed management programme of e-Committee was held in the Academy in the year 2013 in which 124 Judicial Officers in six batches were imparted training. In the year 2014, 22 Judicial Officers were imparted Refresher Training Programme on Ubuntu. This training was for a period of 3 days. Ubuntu Training was also imparted to the System Analysts of the State in the year 2013.

During the second half of the year 2004 to February 2015, a number of workshops on specialized topics were organized in the Academy for Judicial Officers and Officers of other Departments. They are as under:

V. WORKSHOPS FOR JUDICIAL OFFICERS:

Juvenile Justice (Care & Protection of Children) Act, 2000

A comprehensive four days' training programme on - Juvenile Justice (Care & Protection of Children) Act, 2000 was held at MPSJA from 4\textsuperscript{th} to 7\textsuperscript{th} September, 2006 in which 40 Judicial Officers participated.

Another four days training programme on Juvenile Justice & Child Psychology was organized by the Academy from 2\textsuperscript{nd} May to 5\textsuperscript{th} May, 2007. In this training, 45 Judicial Magistrates participated.

Apart that, four programmes on Juvenile Justice of two days duration for Judicial Officers were held in the Academy in the year 2007 whereas one programme was organised for the Members of the Juvenile Justice Boards. Thus in all total six programmes were conducted in the year 2007 on the subject.

In the year 2010 a one day Symposium on Child Rights and Child Protection was held in the Academy in collaboration with HRLN, UNICEF and the Madhya Pradesh Human Rights Commission, in which 22 Judicial Officers participated.

In the year 2011, four Regional Workshops/Symposiums on Key issues and challenges under Juvenile Justice (Care & Protection of Children) Act, 2000 along with Protection of Women Domestic Violence Act, 2005 were
held at Bhopal, Gwalior, Indore and Jabalpur in which more than 200 Judicial Officers participated.

Apart that, to increase awareness regarding adoption, a one day consultation of *Role of Judiciary on matters relating to Adoption* was held in the Academy on 04.03.2012 in which 40 Judicial Officers participated. This programme was held in collaboration with Central Adoption Resource Authority (CARA), Ministry of Women and Child Development, Govt. of India.

A regional Round Table Conference on – *Effective Implementation of Juvenile Justice (Care & Protection of Children) Act, 2000* was held at Bhopal on 28.02.2015 and 01.03.2015 in which apart from the Members of the Judiciary, NGOs and other stakeholders from five States and Union Territories participated. This programme was sponsored by UNICEF.

Under the grants provided by the Central Government with the recommendations of the XIII Finance Commission, in the year 2012, two training programmes on – *Juvenile Justice (Care & Protection of Children) Act, 2000* were held in the Academy in which 32 Judicial Officers participated.

After conducting these programmes, the Academy received feedback from the Magistrates and Members of the Juvenile Justice Boards that other stakeholders like police offices of Child Welfare Committee, Warden/Incharge of Special Homes constituted under the Act may also be made participants in this programme so that the functionaries of the Juvenile Justice Board can work smoothly with the spirit of Juvenile Justice.

Therefore, the Academy conducted four programmes in the years 2013, 2014 & 2015 by involving these stakeholders.

**Crime against Women:**

A specialized four day Course on *Family Laws and Gender Justice* was organized for Presiding Judges of Family Courts from 15.08.2005 to 18.08.2005.

A two day workshop on *Offences against married women and domestic violence* was held on 3rd & 4th March, 2006 which was attended by Additional District and Sessions Judges. Another workshop on the same subject
was organized on 10.09.2007 and 11.09.2007, in which 43 Judicial Magistrates participated.

A Symposium/Workshop on *Protection of Women Domestic Violence Act, 2005* was held on 24.04.2010 and 25.04.2010 in which 28 Judicial Officers participated.

A Symposium on *Women Human Rights and Women Rights to Access Justice* was held in the Academy on 24th & 25th April, 2010. This symposium was organised by National Committee for Legal Aid Services – India, Centre for Social Research & Legal Aid Services – M.P. Chapter at Jabalpur.

In the year 2011, four Regional Workshops/Symposiums on *Key issues and challenges under Protection of Women Domestic Violence Act, 2005 along with Juvenile Justice (Care & Protection of Children) Act, 2000* were held at Bhopal, Gwalior, Indore and Jabalpur in which more than 200 Judicial Officers participated.

Eight workshops of one day duration on *Protection of Women from Domestic Violence Act, 2005* was held in the year 2012-2013 in which about 240 Judicial Officers participated.

Two workshops of two day duration on *Key issues relating to Crime against women & key issues relating to appeals and revisions* were held in the year 2013.

A two day workshop on *Family Laws* was held in the month of February, 2015 in which the Judges of the Family Courts were the participants.

As crime against women has been on the rise and through these workshops attempt was made to focus on various issues on the subject to enable the Judges to work with proper mindset and sensitization as they have a pivotal role in this respect and are expected to respond to the needs of the society.

*Negotiable Instruments Act, 1881:*

Workshop on *Offences under Negotiable Instruments Act* was held on 10th & 11th March, 2006. The participants were JMFC and ACJM. Second workshop on the subject was held at Indore on 5th August, 2006 in which forty Judicial Magistrates First Class participated and the third was held on 7th March,
2007 which was attended by recently appointed Special Judicial Magistrates under the Act.

A two day Workshop on the subject was held in the month of July, 2009 in which 45 Judicial Officers participated. In the year 2010, 132 Judicial Officers participated in three regional workshops on – *Key issues and challenges regarding offences of dishonor of cheque under section 138 of Negotiable Instruments Act, 1881* at Bhopal, Indore and Gwalior.

Similarly, in the year 2011, 45 Judicial Officers participated in the regional workshop/symposium on the same subject.

Under the grant-in-aid recommended by XIII FC, in the year 2012-2013, ten workshops of one day duration were held on the subject in which nearly 300 Judicial Officers participated.

The workshops aimed to help the Judicial Officers to overcome the difficulties faced by them in disposing of such cases.

**Prevention of Corruption Act, 1988:**

A two day workshop on *Prevention of Corruption Act* was held on 3rd & 4th April, 2006.

Apart that, 45 Judicial Officers were called to attend a two day Colloquium on the subject on 6th & 7th October, 2012. A similar Colloquium was held on 18th & 19th January, 2014, in which 86 Judicial Officers participated.

The idea behind organizing these workshops/colloquium is to equip the Special Judges dealing cases under the Act with requisite knowledge of various legal issues and skills for effective and expeditious dispensation of justice in cases involving corruption by public servants.

**Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 & N.D.P.S. Act, 1985:**

A one day workshop on *Procedural Aspects on NDPS Act* was organized which was attended by Special Judges appointed to try cases under NDPS Act on 17.12.2005.

A two day workshop on *Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act* was organized on 12th & 13th April,
2006. Another two days workshop on the same subject was organized on 17.09.2007 & 18.09.2007 in which 27 Special Judges participated.

A two day workshop/symposium on – **Key issues and challenges under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989/N.D.P.S. Act, 1985** was held on 13.08.2010 and 14.08.2010 in which 30 Judicial Officers dealing with the cases under the Act participated.

The objective of these workshops is to create requisite degree of sensitivity among the special judges regarding the magnitude of the issue of atrocities against Scheduled Castes and Scheduled Tribes, its socio-economic ramifications and efficacy of the law in the background of Constitutional goal of social justice. Apart that, the idea is to scan through the developments in this particular filed which have taken place in past twenty five years through judicial interpretations.

**Land Acquisition Act, 1894:**

A two day workshop on – **References under Land Acquisition Act - Law, Process and Procedures** was held in the Academy on 31st July & 1st August, 2006. 40 Additional District Judges participated in the workshop. The participants were selected on the basis of the number of cases under Land Acquisition Act pending in their Courts.

Under the grant-in-aid provided by XIII FC, two workshops of two day duration on **Land Acquisition Act, 1894** were held at Indore and Bhopal in the years 2014 and 2015 respectively which aimed at focusing on various legal aspects relating to cases arising under Land Acquisition Act, 1894 by way of reference and introduction regarding The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

**Electricity Act, 2003:**

After coming into force of the Electricity Act, 2003, with the aim to remove the doubts and also for devising a uniform policy on investigational techniques and manner of conduction of trial, earlier six Joint workshops of Judicial Officers and Officers of Electricity Company were conducted in the year 2005.
The Academy conducted another workshop on the subject for 40 Special Judges dealing cases under the Act on 09.08.2010 & 10.08.2010.

Under the grant-in-aid recommended by XIII FC, two Regional workshops of two days duration on the subject were also held in the years 2013 & 2014 in which 80 Judicial Officers participated.

**Claims under Motor Vehicles Act, 1988:**

Under the Grant-in-Aid provided by XIII FC, the Academy organised three Regional Workshops of two days duration each on – *Claim Cases under Motor Vehicles Act & Key issues relating to Appeals and Revisions* in the year 2013 in which 120 Judicial Officers of HJS cadre participated.

Similarly, in the year six Regional Workshops of two day duration each on the subject were organised in the years 2014 & 2015 in which 250 Judicial Officers of HJS cadre participated. Thus, almost all the Additional District Judges of the State were imparted training on the subject.

**Consumer Protection Act, 1986:**

A two day workshop on *Consumer Protection Act, 1986* was organized by the Academy on 16th & 17th July, 2006 in which 22 Presiding Officers of District Consumer Fora participated. Various aspects relating to Consumer Protection Act were discussed in this workshop.

**Protection of Human Rights:**

A two day workshop on *Protection of Human Rights - Role of District Judiciary* was organized by the Academy on 30th & 31st August, 2006. The participants were forty in number and all of them were of the rank of Principal District & Sessions Judges.

Another two day workshop on subject was held in the Academy in collaboration with National Human Rights Commission, New Delhi on 27th & 28th February, 2007. The participants were Civil Judges Class I and Class II.
**Gram Nayaylayas Act, 2008:**

After coming into force of the Gram Nyayalaya Adhiniyam, 2008 in the State of Madhya Pradesh from 2nd October, 2009, Gram Nyayalayas have been established and to preside over these Nyayalayas, Judicial Officers of the rank of Civil Judges Class I have been appointed as Nyayadhikaris. The idea behind the enactment of this Act is to provide quick, qualitative and inexpensive justice at the doorsteps of the villagers. Gram Nyayalayas have been established and invested with the powers of civil, criminal and labour court. Therefore, to sensitize the responsibilities that the Nayayadhikaris have to shoulder the Academy organised the first training in the year 2009 in which 40 Nyayadhikaris participated.

Similarly, two programmes each were held in the years 2010 and 2012 wherein 81 and 86 Nyayadhikaris, respectively participated.

Thus, in all five programmes were conducted for Nyayadhikaris in the Academy.

**Cyber Laws:**

As there has been a tremendous increase in cyber crime and in most of the cases evidence in the form of electronic/digital evidence has been adduced. Therefore, to address these issues, training courses were organised in the Academy.

A two day workshop on **Emerging Cyber Jurisprudence** was held on 9th & 10th October, 2006 in which forty Judicial Officers of the rank of ACJM participated.

A five day workshop on **Cyber Crimes, Cyber Forensics and Digital Signature Technology** was organized by the Academy in collaboration with the office of Controller of Certifying Authorities, Department of Information Technology, Ministry of Science and Technology, Government of India, New Delhi from 09.12.2008 to 13.12.2008 in which 33 Judicial Officers participated. The thrust of this Workshop was to give information about the growing importance of information technology and to tackle the escalation of cyber crimes.
With the grants provided by the Central Government under the recommendations of XIII Finance Commission, in the years 2013, 2014 and 2015, five Course on Cyber Laws which were of two day duration were held in the Academy in which 200 Judicial Officers of various cadres participated.

**Criminal Justice Administration/Administration of Justice:**

As the role of the Chief Judicial Magistrate is significant regarding criminal justice administration at the District Judiciary Level, so looking to their role and importance under Administration of criminal justice, four day workshop on Criminal Justice Administration was organized by the Academy from 20.03.2007 to 23.03.2007 for them to equip them with necessary skills.

With the grants of XIII FC, the Academy organised another workshop on the subject in the year 2013 for the Chief Judicial Magistrates.

A Colloquium on **Role of District & Sessions Judges in Administration of Justice** was held in the month of August 2013 in which all the District Judges of the State participated.

**On other subjects:**

Two workshops of one day duration were organized for Additional District Judges and Judicial Magistrates relating to Scientific Evidence on 16.10.2004 & 7.11.2004, respectively.

A Workshop on **Judicial Ethics and Norms of Behaviour** was held in the Academy in the year 2006.

A two day workshop on **Expeditious Execution of Decrees** was held in the Academy on 29th & 30th March, 2007 in which Civil Judges Class I participated.

A two day workshop on **Basic issues involved in the offence for attempt to murder, culpable homicide not amounting to murder and culpable homicide amounting to murder** was held on 10th & 11th May, 2007. The participants were 40 Additional Sessions Judges.

The Academy under the grant-in-aid recommended by the XIII FC, conducted two workshops of two days duration each on – **Key issues and**
challenges under Labour Laws in the years 2011 & 2013 in which 18 and 21 Judges respectively from Labour Courts participated.

The object of organizing these workshops was to sensitize the participants regarding the responsibilities they have to shoulder while discharging their duties as also to examine various dimensions touching the issues relating to various problems faced by the Presiding Judges of the Labour Courts and for deliberating upon the different Acts that these officers come across.

VI. FOUNDATION TRAINING IN MEDIATION FOR LAWYERS AND JUDICIAL OFFICERS:

Courts are being encouraged to adopt new techniques of dispute resolution commonly known as ADR to accelerate liquidation of mounting arrears of cases. In consonance with this policy, Foundation Training in Mediation Procedures was held on 8th & 9th July, 2006 in which Lawyers and Judicial Officers participated. The total number of participants was thirty.

In continuation of the policy to encourage the Judicial Officers to resolve disputes through ADR Techniques one day workshop on ADR and Mediation was organized at Indore on 6th August, 2006 in which fifty Judicial Officers participated.

A two day Foundation Training in Mediation Skills on 10th & 11th February, 2007 was organized by the Academy in collaboration with M.P. State Legal Services Authority at Indore. In this training 10 Judicial Officers, 11 Lawyers & 3 Retired District Judges participated.

A two day Foundation Training in Mediation Procedures on 18th & 19th August, 2007 was organized by the Academy at Gwalior. In this training 5 Judicial Officers, 17 Lawyers & 4 Retired District Judges and one Retired Engineer-in-chief & Ex-Member of M.P. Madhyastham Adhikaran, Bhopal participated.

A four day Orientation Course on Mediation for Members of Chamber of Commerce & Industry was held from 11.02.2013 to 14.02.2013 in which there were 200 participants which included Hon’ble High Court Judges, Advocates, Law Students, NGOs participated.
Two programmes of one day duration on Role of Referral Judges was held on 4th & 5th May, 2013 in which 40 Judicial Officers each participated.

6 Days Mediation Training was held from 01.02.2014 to 06.02.2014 in which 30 Judicial Officers participated.

VII. JOINT WORKSHOPS FOR JUDICIAL OFFICERS, PROSECUTION OFFICERS AND DEFENCE LAWYERS (PLEA BARGAINING):

In Criminal Procedure Code a new provision 'Plea Bargaining' was incorporated to liquidate criminal cases pertaining to offences which are not serious in nature. Being a new concept, to make maximum number of Judicial Officers conversant with this new mode, a comprehensive plan was drawn up and ten workshops, each of one day duration, were planned to be organized at Regional level, Jabalpur, Bhopal, Indore, Gwalior & Rewa during the months of October, November and December. In these workshops apart from Judicial Officers, Public Prosecutors and Lawyers dealing with criminal cases were also involved so that a comprehensive knowledge base is created in all the three wings involved in justice dispensation process. In these ten workshops, approximately 300 Judicial Officers of the rank of JMFC and CJM/ACJM, 100 Defence Counsels and 100 Public Prosecutors were made conversant with the principles involved in the concept of Plea Bargaining.

In continuation with 10 workshops on 'Plea Bargaining' organized by the Academy in the year 2006 at Regional Level, a mega workshop on 'Plea Bargaining' at State Level was organized on 11.3.2007 at Indore. In the workshop the participants were Judicial Officers, Lawyers, Prosecution Officers & Police Officers.

VIII. FOUNDATION TRAINING IN COUNSELLING SKILLS

A five day Foundation Training in Counselling Skills was held at MPSJA from 25th to 29th September, 2006 in which thirty Counsellors participated. The training was held because of the newly assigned role of Counsellors in Family Courts as per the M.P. Family Court Rules, 2002.

IX. ADVANCE COURSE TRAINING FOR OFFICERS OF OTHER DEPARTMENTS
Hon'ble the Chief Justice is pleased to permit Director, Prosecution to send District Prosecution Officers, Additional District Prosecution Officers for training in Madhya Pradesh State Judicial Academy during the period when Judicial Officers are not seeking training in the Academy.

The Academy organized a series of advance training course on *Prosecution Methods and Skills* for Prosecution Officers and four such courses were held during the second half of the year 2005. One more training course on “Prosecution Methods and Skills for District Prosecution Officers was organized from 16th to 20th January, 2006.

In the series of advance course training on *Prosecution Methods & Skills* for Prosecution Officers imparted by the Academy in the years 2005 & 2006, another five day training programme was organized in the Academy from 13.3.2007 to 17.03.2007 in which 50 District Prosecution Officers participated.

These courses were organized in order to inculcate necessary skills for conduction of trials and also to make them abreast with latest developments in the criminal law.

The Academy has also provided logistical support for holding a two days’ workshop at Bhopal for GP and AGPs during the years 2005.

**X. JOINT WORKSHOPS FOR POLICE OFFICERS & JUDICIAL OFFICERS:**

With the motivation and guidance provided by Hon'ble the Chief Justice, the Academy in the second half of the year 2004 organized two workshops on 26.09.2004 and 10.10.2004 for police officers of superior rank so as to enlighten them on various aspects relating to investigation and collection of scientific evidence with the objective that these officers may further permeate this message to the down stratas of the department. The second workshop was held at District Headquarter, Mandla. The Academy organized joint workshops for police officers, forest officers and judicial officers so that there is an all round awakening regarding role of various agencies in the system of administration of justice with an idea of having free interaction between Judicial Officers and Officers of these departments, so as to strengthen the process of Administration of Justice.
Another workshop for police Officers was also organised on 26.12.2004 in the Academy covering issues relating to SC/ST (Prevention of Atrocities) Act, 1989 and aspects relating to offences under Sections 304-B, 306 and 498-A I.P.C.

XI. JOINT WORKSHOPS FOR JUDICIAL OFFICERS & FOREST OFFICERS

A workshop for Forest Officers was organised at Bhopal on 20.12.2004, which was inaugurated by Hon'ble the Chief Justice. In this workshop apart from Chief Conservator Forests, different senior officers from the Forest Department also participated.

Five workshops relating to Forest Laws were organised in the first half of the year 2005 on regional basis at Rewa, Jabalpur, Indore, Bhopal & Gwalior which were widely acclaimed and appreciated.

A day long workshop on 'Forest Laws with specific focus on Wild Life (Protection) Act' was organized in the Conference Hall, South Block, High Court of M.P., Jabalpur on 28.04.2007 in which both Judicial Officers & Forest Officers participated.

XII. JOINT WORKSHOPS FOR JUDICIAL OFFICERS, OFFICERS OF ELECTRICITY SUPPLY COMPANY & POLICE OFFICERS:

The new Electricity Act, 2003 had brought about changes which posed several problems for Judicial Officers and Investigating Officers i.e. the Officers of Electricity Department and Police Department. Sensing this dilemma, the Academy embarked upon holding a series of workshops for Judicial Officers, Officers of Electricity Department and Police Officers on Electricity Act. Six such workshops were organized. These workshops were held at Jabalpur, Bhopal, Indore and Ujjain in order to cater the needs of senior Electricity Officers of each zone. This joint workshop helped in not only removing the doubts but also helped in devising a uniform policy on investigational techniques and manner of conduction of trial.

XIII. WORKSHOP FOR CHIEF MEDICAL OFFICERS:

Two workshops each for two days on "PC and PNDT Act, 1994 (Pre-conception and Pre-natal Diagnostic Test)" was organized for Chief
Medical Officers of the State on 27th & 28th January, 2006 and 18th & 19th May, 2006 so that they can assimilate the provisions of the Act aimed at curbing female infanticide. By holding these workshops, the Academy joined the bandwagon of policies aimed at curbing social evils.

A two day Judicial Colloquium on "**PC & PNDT Act, 1994 (Pre-conception and Pre-natal Diagnostic Test)**", was organized on 6th & 7th January, 2007 by the Academy in collaboration with Human Rights Law Network (HRLN) and National Committee For Legal Aid Services - India for 45 Judicial Officers of Additional Sessions Judge & Civil Judge Class I cadre with the aim that they can understand the finer nuances of investigation and issues relating to trial respectively, under the Act.

A third workshop on '**PC & PNDT Act**' was held in the Academy in collaboration with Public Health & Family Welfare Department, Government of M.P. on 18th & 19th February 2007 for Chief Medical & Health Officers.

**XIV. WORKSHOP FOR OFFICERS OF CO-OPERATIVE DEPARTMENT**

A two day workshop on "**Co-operative Laws**" was organized on 16th & 17th February, 2006. The participants were Joint Registrars, Deputy Registrars and Assistant Registrars of Co-operative Societies. These officers were made conversant with finer aspects of judicial procedure and judgment writing in cases under the Act.

A two day workshop on “**Judicial Process Co-operative Societies Act**” in collaboration with the Department of Co-operative Societies was organized on 22nd & 23rd January, 2007 in which Joint Registrars and Deputy Registrars of Co-operative Societies participated. This workshop was in continuance of policy to help officers other than from judicial department to discharge their judicial and quasi-judicial functions more effectively.
XV. WORKSHOP FOR JUVENILE JUSTICE BOARD MEMBERS:

A two day workshop on *Juvenile Justice (Care & Protection of Children) Act, 2000* was held on 27th & 28th June, 2007. The participants were the Members of Juvenile Justice Boards. The workshop was sponsored by the Department of Panchayats & Social Justice, Government of M.P.

XVI. TRAINING PROGRAMME FOR DISTRICT LEGAL AID OFFICERS

A training programme for the District Legal Aid Officers was conducted in the Academy from 05.11.2012 to 09.11.2012.

For conducting all the above programmes, the Academy received support from all corners in abundance. For the smooth functioning of the training, Hon’ble the Chief Justice, Hon’ble the Chairman and Hon’ble Judges of the High Court guided the Academy in devising and planning the training programmes and spared their valuable time for enlightening the Judicial Officers on various legal topics. Judicial Officers from the Registry and from the District Judiciary also guided the Judicial Officers with their lectures.

This Academy was also associated with the National Judicial Academy, Bhopal in organizing a three-day programme on *Regional Judicial Workshop on Planning and Management for Timely Justice (West Zone)* from 05.12.2008 to 07.12.2008. The programme was organized by National Judicial Academy in which Judicial Officers from Gujarat, Madhya Pradesh, Maharashtra and Rajasthan participated. This programme was graced by Hon’ble the Chief Justice and the Chairman of the High Court Training Committee. Around 55 Judicial Officers of District Judge cadre of our State participated in this Workshop.

Similarly, *West Zone Regional Judicial Conference on Enhancing Timely Justice: Strengthening Criminal Justice Administration* was held at Indore from 31st October, 2009 to 2nd November, 2009 was held at NJA. A West
Zone Regional Workshop on  Role of Courts in Protection of Human Rights was held from 25th- 27th November, 2011 at NJA.

Regional Judicial Conference (West Zone) on ‘Role of Courts in upholding Rule of Law’ was held from 25.04.2014 to 27.04.2014 at NJA.

The significance of the programme was that the participants came out with innovative suggestions for providing timely justice.

XVII. TRAINING FOR MINISTERIAL STAFF

On the conceptualization by Hon'ble the Chief Justice, the Academy has embarked upon a new area of training in which the target group is the ministerial staff of the High Court. The Academy has conducted a capsulated Training Course for Ministerial Staff (Class II & Class III employees of Judicial Branch) of the High Court of Madhya Pradesh, Main Seat, Jabalpur in four batches in the years 2004 and 2005. The object behind it is to upgrade and sharpen the working skills of the members of the ministerial staff so that there is qualitative and quantitative improvement in work output.

In the same manner three Courses, each of two day duration, on Basic Training in Office Administration was held for Class II and Class III employees of Administrative Branch of High Court of Madhya Pradesh, Main Seat, Jabalpur were organized in the last quarter of year 2006 and the first half of the year 2007.

Computer training was also imparted to the employees of High Court of Madhya Pradesh, Main Seat, Jabalpur to make them computer friendly and to increase their working capacity.

A two day long training programme on Language Skills & Effective Use of Computers was held in the Academy on 14th & 15th April, 2007 which was attended by Private Secretaries & Personal Assistants working in different Courts of High Court of M.P., Main Seat, Jabalpur.

Basic Training Programme of Class III employees of the Principal Seat of High Court of M.P. was imparted from 01.09.2014 to 04.09.2014.
Being an important part of the District Judiciary, the working skills of the staff have to be enhanced, for which such type of trainings were taken up from the last three years and training has been imparted to the Court staff of all the District Courts on closed Saturdays and Sundays under the grant-in-aid recommended by XIII FC.

XVIII. TRAINING TO ADVOCATES

The idea behind organizing these training programmes is to motivate talented advocates to achieve the goal of justice enshrined in the Preamble of Constitution of India and also to develop among them professional competence through professional attitude, developing their capacities for better delivery of legal services through continuous legal education, to meet the challenge of technology and complicities of new legislation through search and research techniques and to create awareness among them for new avenues of legal profession such as Human rights, environmental law, Cyber law, Intellectual property rights, arbitrations, etc. and to encourage them for changing role from adversarial litigation to the role of a facilitator and help the justice delivery system, to promote Alternate Dispute Resolution Techniques and prepare them for their future role in judicial service.

The object of holding these workshops is to enhance their legal skills so that their representation in the district judiciary is increased. Although they are part of the Judicial System, but they have to be motivated to join the judiciary as they are very nominally represented in the judiciary.

The Academy conducted four workshops for Advocates at Regional level namely Jabalpur, Bhopal, Gwalior and Indore.

In the previous year also, the Academy has organized three Seed Training programmes for Advocates of two days duration were conducted at Gwalior on 17th & 18th August, 2013, 7th & 8th December, 2013 and 21st & 22nd December, 2013 with a view to enhance capacity building of the newly enrolled Advocates and Speed Awareness amongst them particularly with regard to the issues relating to marginalized sections of the society. Even the guidelines issued
by the Government of India for utilization of the Grant-in-Aid recommended by the XIII Finance Commission emphasised the same.

A Symposium on - Legal issues relating to differently abled persons for the Judges as well as Lawyers was organized to sensitize them regarding the legal issues relating to differently abled persons and also to address the procedure laid down in the Mental Health Act amongst the Judicial Magistrates who deal with cases under the said Act.

**JOTI JOURNAL**

The initial scheme of the Academy included a proposal to publish a Bi-monthly/monthly Institutional Journal which may include notes of important latest judgments of the Supreme Court and our own High Court along with illuminating articles on legal issues of day-to-day importance. The maiden issue of this Bi-monthly Journal ('JOTI JOURNAL') consisting of some 26 pages was published in October 1995. Since then, the Journal has progressed by leaps and bounds. In the later part of the year 2002, the get-up of the Journal as well as the quality of the contents was substantially upgraded so as to make the Journal more meaningful and helpful to the Judicial Officers. Presently, this Bi-monthly Journal is running into about 150 pages per issue which consists of 4 parts, i.e. Articles, Notes on Important Judgments, Circulars/Notifications and Important Central/State Acts & Amendments.

In view of the utility of the "JOTI JOURNAL", which is being published by this Academy on bi monthly basis, a request was made by the Directorate of Prosecution to provide requisite number of copies for being provided to District Prosecution Officers. Hon'ble the Chief Justice was pleased to accede to this request and as a result of it, the copies of the Journal are being made available to the Directorate of Prosecution at their cost.

As the Academy is receiving quarterly publication of Judicial academy of Delhi on a regular basis, a proposal was mooted that this Academy may also be permitted to supply a copy of its Journal to each State Judicial Academy on reciprocal basis. This proposal was also accepted by Hon'ble the
Chief Justice and in pursuance, the Academy has started sending one copy of the Journal to each of the State Judicial Academy from the year 2004.

JOTI Journal is being published in e-form and is available online at www.mphc.in/jotri from April 2013 onwards.

**COMPUTERISATION:**

In the year 2002 the idea of computerisation of the Academy was conceived with the object of imparting elementary training in Information Technology and Computers to the newly recruited and in-service Judicial Officers as also the staff so as to make them friendly with this new technology.

For imparting training to them, one hall was renovated as computer lab with 16 computers which became dysfunctional later on. Later on in the year 2005, computers were provided to all the Officers and staff of MPSJA. Now, with the funds of XIII Finance Commission, a Computer Lab is coming up shortly with approximately 40 computers alongwith paraphernalia.

**STAFF:**

The Academy started with a meagre staff consisting of Director, Additional Director, Deputy Director, Stenographer, Accountant and few Class-IV employees.

Thereafter, two more officers were posted as Officers on Special Duty in the Academy. Thus, total strength of the Officers rose to five.

Presently, only two officers are posted in the Academy.

One Personal Assistant, one Assistant Grade II and two Assistant Grade III employees have been deputed from High Court to work in the Academy. Two Assistant Grade III have been deputed from the District Court. A proposal has also been sent to the State Government for enhancement of staff of various cadres.

As per the recommendations made XIII Finance Commission, Accountant, Law Researchers, Stenographer, Assistant Grade III and Peons were appointed and their services have been withdrawn after the end of this Plan period i.e. 31.03.2015.
**BUDGET:**

The Academy is not having its separate budget and the budget proposals are included in the budget of the High Court. However, a proposal has been moved to the State Government for making a separate head for the budget of the Academy.

**LIBRARY:**

Initially, the Academy had no independent library of its own and was using the Central Library of the High Court with the permission of Hon'ble the Chief Justice. However, in the month of November 2003, Hon'ble the Chief Justice was pleased to allot the library of erstwhile SAT to this Academy. For the upgradation of the Library, with the approval of Hon’ble the Chief Justice, some Law books/journals were purchased.

The Academy was being provided with 13 Law Journals upto the end of 2014. Presently, no law journals are being provided to the Academy. Publication of Part II of bi-monthly journal ‘JOTI’ could only be made possible with the help of these Law Journals as it consists of important pronouncements of Hon’ble the Apex Court and our own High Court. A request for regularizing these journals has been made to the High Court.

A spacious big hall with a capacity to accommodate fifty persons at a time has been renovated for being used as a reading hall.

Under the grant-in-aid provided by XIII Finance Commission, Law books were purchased for the library of the Academy and also a digital library in the form of Computer Lab is also being developed.

**BUILDING:**

The Academy was pursuing its activities within the precincts of the High Court in a Court Room with an attached chamber and a small office room. Hon'ble the Chief Justice was pleased to allot first floor of the erstwhile SAT building to the Academy. The Academy was shifted there in the month of October 2003. This building is located at a distance of about 400 meters from the main building of the High Court.
The existing facilities in the building are being spruced up. The Guest Rooms in old building are provided with televisions and proper furnishing. Each room is also having internet access points.

Foundation stone for the hostel complex of Judicial Officers in the premises of MPSJA was laid down by Hon'ble the Chief Justice on 18.10.2006. The new building of MPSJA would be commissioned shortly. This building is furnished from the funds provided by the XIII Finance Commission. It shall have a 50 room, comfortable Guest House, a spacious auditorium, a state of art video-conferencing hall, a rich library, a well equipped conference hall, a lecture hall, Chairman’s and Director’s chambers, kitchen, and dining hall. A separate Stress Management Centre is also coming up.

OTHER AMENITIES:
(i) Chairman's Chamber :

A room behind the conference hall has been renovated as Chairman's chamber and has been suitably furnished.

(ii) Visitors' room :

A room has been renovated for the comfort of the invitee dignitaries/resource persons.

(iii) Conference Hall :

The Academy, even while being perennially busy in holding diverse courses/workshops, has also witnessed constant up-gradation in terms of infrastructural facilities so as to achieve the goal of modern state of the art Institution. The period was marked by developing a Conference Hall on the second floor. It is made fully air conditioned. The conference hall is equipped with a huge round table and 35 luxurious revolving chairs. For each speaker, a separate microphone has been provided. The conference hall has added a touch of glamour and brought glory to the Academy and has also helped in making the Academy as one of the fore-runners in Judicial Academies.
(iv) **Projector:**

The Academy acquired a projector and large screen so that the resource persons can show case their skills through modern teaching methods.

(v) **Digital Power Lectern, Data Storage and visualiser for the Lecture Room:**

This audio-visual instrument is absolutely essential for any modern Lecture Room. Most of the Academies in the country and many educational institutions have this basic facility. Looking to its importance, this facility was made available to the Academy by the High Court

(vi) **Generator:**

The Academy acquired a generator so that activities may go on irrespective of power failures. Another Generator for the Computer Lab has also been purchased with the funds made available under the XIII Finance Commission.

**HOSTEL/GUEST HOUSE:**

As the Academy was not having hostel facility of its own, Judicial Officers of Category "A" who were called for training/refresher courses are allowed to stay in Madhya Pradesh Tourism Hotel Kulchury as well as private standard hotels as per Government rules. As per Government rules, this facility of staying in private hotels is available only to Category 'A' officers of the State. Judicial Officers of rank of Civil Judge Class-I and II are not in this category.

In order to facilitate the Judicial officers coming for training with comfortable lodging and boarding facility, the second and third floors of the Academy were developed as temporary hostel with a capacity to accommodate fifty participants at a time. They are also being provided with other amenities like Telephone, Newspaper, Magazines, Television, Indoor games, some exercising equipments etc.

The new building of the Academy is having 50 guest rooms to accommodate the participants coming for various training programmes which will be of single occupancy. The construction work of the hostel is complete and furnishing work with all modern amenities is under progress. Thus, after
completion of the building, the Academy can provide accommodation to 100 Judicial Officers at a time in both the buildings.

**SCHEMES UNDER THE GRANTS RECOMMENDED BY THE XIII FINANCE COMMISSION**

**Training of Judicial Officers:**

XIII Finance Commission has allocated Rs. 20.49 crore for *Training of Judicial Officers* for the Award Period 2010-2015. The following schemes were undertaken by the Academy:

1. **Training by Video Conferencing at all District Training Centres of JOTRI**

   The work of installation of videoconferencing system at all District Training Centres of JOTRI (district headquarters) is almost completed and the same would be functional shortly.

2. (i) **Tours for Study of Best Practices:**

   Judges of the Subordinate Courts were sent to the district Courts of other States for Study of productivity and best practices. During the Financial Year 2011-2012, Judges were sent to Chennai & Madurai (Tamil Nadu) and Mumbai & Pune (Maharashtra) respectively. Similarly, during the Financial Year 2012-2013, the Academy had sent the Judges to Delhi, Bharuch & Ahmedabad (Gujarat) and Ernakulam & Allapuzha (Kerala), in the Financial Year 2013-2014 to Nashik (Maharashtra), Coimbatore (Tamil Nadu), Surendranagar (Gujarat), Kottayam (Kerala) and Bangalore (Karnataka) and in the Financial year 2014-2015 to Karnataka and Delhi

(ii) **Tour to foreign countries:**

   The scheme for sending 20 Judges to Singapore for seven days was approved and the tour was to be undertaken from 19.01.2015 to 26.01.2015. This fact was also brought to the notice of the Singaporean Authorities but after the finalization of the tour programme, the Authorities at Singapore sent a proposal of 2½ days instead of the earlier proposal of
seven days. Hence, vide order dated 20.12.2014 of Hon’ble the Chief Justice, the said tour was cancelled.

3. **Specialised Training Programmes**

   As per the approved Training Calendar, programmes on Cyber Laws, Juvenile Justice (Care & Protection of Children) Act, Labour Laws, Programmes for Advocates, Forensic Science, Medico-Legal aspects Customised Management Development Programme at Indian Institute of Management, Indore etc. were conducted

4. **Books/Reading Material including software to all the Judicial Officers**

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   **Books/Reading Material including software with operational facility to JOTRI (now MPSJA) and all the District & Regional Centres of JOTRI (now MPSJA)**

   The Academy purchased books and software for the Judicial Officers of the State.

4A. **Almirahs for safe custody of Purchased Books**

   An amount of Rs.180 lakh has been allocated for purchase of almirahs and order for supply of 1137 almirahs in this respect has been placed which shall supplied by the Company very shortly.

5. **Regional Training Programmes for Judicial Officers**

   As per the approved Training Calendar, programmes on Protection of Women from Domestic Violence Act, 2005, Negotiable Instruments Act, 1881, Motor Vehicles Act, Land Acquisition Act, Prevention of Corruption Act, Electricity Act, Family Laws, Laws relating to Crime against Women & Children & Key issues relating to appeals and revisions were conducted for the Judges of the District Judiciary.

6. **Training Programmes for Staff of all District Courts**

   As per the approved Training Calendar, ministerial staff of the District Courts was imparted training from 2012 to 2015.

7. **Books/Reading Material to the Staff of all Subordinate Courts**

   The staff of the District Courts were supplied books like General Books Circular, M.P. Fundamental Rules, Civil Procedure Code,
Code of Criminal Procedure, Store Purchase Rules, T.A. Rules, M.P. Civil Services (Classification, Control & Appeal) Rules, 1966 etc.

For implementing all these Schemes, two Faculty Members were posted and Staff were appointed in the year 2012 and they served till the end of the Plan Period.

**Strengthening of State Judicial Academies (MPSJA):**

In the Year 2010, XIII Finance Commission has also recommended allocation of an amount of Rs. 300 crore for 20 High Courts as many States were devoid of infrastructural facilities. Out of the said fund, Rs. 15 crore was allocated to the State of Madhya Pradesh for Strengthening of State Judicial Academy. The Academy prepared perspective and yearwise action plans for the plan period 2010-2015. The said plans were approved by HLMC.

The following schemes were carried out under the Action Plan:

1. **Development of Video Conferencing Facility with all District Training Centres of JOTRI (now MPSJA)**

   Videoconferencing facility has been developed for inter-connecting the Academy with all the Districts as well as with the High Court of Madhya Pradesh with an allocated amount of Rs. 2 crores under the Scheme. This will help all Judges in their day to day work as their problems can be sorted out then and there itself.

2. **Construction/Development of Regional Training Centres at Gwalior and Indore**

   In the Action Plan, two Regional Centres were to be constructed at Gwalior and Indore respectively.

   The construction/development of Regional Training Centre at Gwalior is nearly complete and 75% payment of the total approved amount of Rs. 270.52 lakh has been made to the PWD Authorities.

   But as far as construction of Regional Training Centre at Indore, the scheme could not materialize due to technical infirmities on the part of PWD Authorities as also due to escalation in price of construction.
3. **Development of:**

(i) **Library**

As per the approved Scheme, an amount of Rs. 1 crore has been allocated for the purpose. Books were purchased for enriching the library of the Academy. Apart that with the funds allocated, a digital library in the form of Computer Lab is coming up soon in the Academy with a minimum of 40 computers alongwith other paraphernalia. Hon’ble Mr. Justice Madan B. Lokur has emphasized on the need of setting up of Computer Lab in the State Judicial Academy on priority basis.

(ii) **Construction/development of Stress Management Centres**

The Judicial Officers at their respective places of postings are working in a charged atmosphere with heavy work load and they also require to actively participate in legal service programmes without avoiding their judicial work. It is utmost necessary to provide them a technique for physical as well as mental fitness so that they can discharge their valuable duties in a more efficient and healthy manner.

In the present societal scenario where everyone is health conscious and is engaged in various health management activities, every Judicial Officer, looking to his aforesaid working conditions, also be provided with a platform where he can learn basics about various techniques of fitness so that they may put their heart and soul into their work.

For this purpose, an amount of Rs. 1 crore has been allocated for development of *Stress Management Centre* and for purchasing gym equipments for physical fitness. The Construction work is under progress and shall be completed shortly.

4. **Development of Infrastructure of the building of State Judicial (MPSJA) – Furniture & Equipments to furnish the new building of JOTRI, Jabalpur**

As per the approved Action Plan, the new building is being furnished with an allocated amount of Rs. 5 crore. The building when complete, equipments and interiors when in place, would stand in frontline amongst other
Academies in terms of modernity and ambience. The facilities and equipments would serve to enhance the capacity of judicial officers who are striving to provide expeditious and timely justice.

**CONCLUSION :**

In future, the Academy aspires to diversify its activities not only in the field of research work but also to impart intensive multi-dimensional training to the Judicial Officers so as to make them fit and capable of effectively handling the new challenges in judicial working.

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